

F. No. 13-17/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-17/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

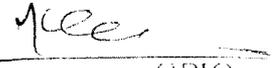
Please refer to your RTI application No. NIL dated 28.03.2018, and our ID No. 13-17/2018, the information received from **DR (Admin)** containing 01 page is enclosed herewith for your reference please. In which he is claiming exemption taking ground of **confidentiality**.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.



CPIO

CESTAT, New Delhi

Date: 07.05.2018

To,

Shri S.K. Verma
Assistant Registrar,
CESTAT, E.R. Branch,
169, A.J.C. Bose Road,
Bamboo Villa, 7th Floor,
Kolkata-700014





F.No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

Dated : 3/5/2018
I.D. No. 13-17/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application No. NIL dated 28-3-2018 filed by Shri S. K. Verma in CPIO I.D. No. 13-17/2018 , the point wise reply is as under :

1. The information sought is from the O/o Hon'ble President.
2. & 3. The information sought assumes confidentiality as final decision on the representation filed by the RTI Applicant is pending. As confidentiality is maintained at this stage, no information can be divulged now. The desired information will be provided after the decision on the representation comes to finality.

Yours faithfully,



Deputy Registrar (Admn.)

To
CPIO/A.R., CESTAT, N. Delhi.

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F. No. 13-17/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-17/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 28.03.2018), and our ID No. 13-17/2018, the information received from **PA to the Registrar** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

This RTI application has already been sent to DR (A) on 02.04.2018 for giving reply as per rules.

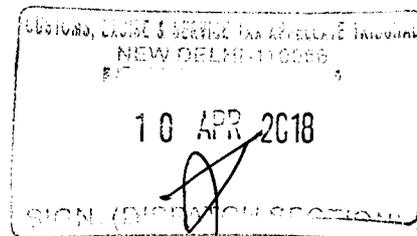
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO

CESTAT, New Delhi
Date: 10.04.2018

To,

Shri S.K. Verma
Assistant Registrar,
CESTAT, E.R. Branch,
169, A.J.C. Bose Road,
Bamboo Villa, 7th Floor,
Kolkata-700014





Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66

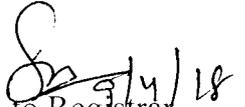
16

Dated : 09.04.2018
CPIO I.D. No. 13-17/2018

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application dated 28.03.2018 filed by Shri S.K. Verma in CPIO I.D. No. 13-17/2018, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

- 1) The representation of Shri S.K. Verma has been diarised in Registrar office at diary no. 981 dtd. 16.3.2018 and ^{was} forwarded to Deputy Registrar (Admn.) for further action.
- 2-3) The information sought by the applicant may be obtained from Deputy Registrar (Admn.)


P.A. to Registrar

To

CPIO, CESTAT, New Delhi


09/04/18

*** Send Results ***



Sending is complete.

Job No.	4900
Address	03322849853
Name	
Start Time	10/04 12:00 PM
Call Length	00'38
Sheets	2
Result	OK

Sh - S.K. Verma

(u)

F. No. 13-17/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-17/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 28.03.2018), and our ID No. 13-17/2018, the information received from **SPS to the Hon'ble President** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

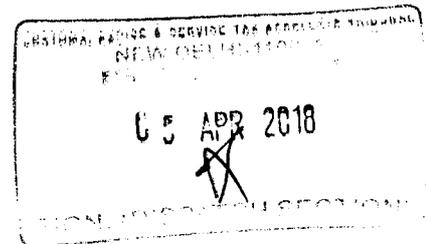
If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 04.04.2018

To,

Shri S.K. Verma
Assistant Registrar,
CESTAT, E.R. Branch,
169, A.J.C. Bose Road,
Bamboo Villa, 7th Floor,
Kolkata-700014





(13)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

03.04.2018

SUB : RTI REPLY TO CPIO ID NO. 13-17/2018

This is with reference to your communication F.No. 13-17/CESTAT/CPIO-ND/VPP/2018 dated 02.04.2018 for furnishing information under RTI Act, 2005.

Before providing the desired information, it would be beneficial to appreciate the exact intent of the Legislature laid down under Section 5(4) and 5(5) of the Act which reads as under :

“5(4) The Central Public Information Officer or State Public Information Officer, as the case may be, may seek the assistance of any other officer as he or she considers it necessary for the proper discharge of his or her duties.”

AND

“5(5) Any officer, whose assistance has been sought under sub-section (4), shall render all assistance to the Central Public Information Officer or State Public Information Officer, as the case may be, seeking his or her assistance and for the purposes of any contravention of the provisions of this Act, such other officer shall be treated as a Central Public Information Officer or State Public Information Officer, as the case may be.”

Section 5(4) provides that **CPIO may seek assistance of any other officer for proper discharge of his/her duties** and Section 5(5) binds the concerned Officer to **assist the CPIO** for providing the information to the Applicant. Therefore, the given below desired information is being supplied under Section 5(4) of the Act for onward transmission to the Applicant :

1.	Applicant's representation dated 15.03.2018 is received in the O/o Hon'ble President through official mail on 15.03.2018 and by post on 20.03.2018.
2.	No such information is available in the O/o Hon'ble President.
3.	An email dated 22.03.2018 enclosing therewith noting of DoPT etc. was also received.

Note : Kindly specify the provision under which the information can be directly sent to the Applicant when the CPIO is appointed by the competent authority.

K. S. S.
13/4/18
SPS TO HON'BLE PRESIDENT

CPIO

Recd
03/04/18

②

F. No. 13-17/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-17/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

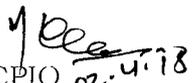
Please refer to RTI application of Shri/Smt. S.K. Verma (No. NIL dated 28.03.2018) received in this office, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-17/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection as early as possible directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO 28.4.18
CESTAT New Delhi
Date: 28.03.2018

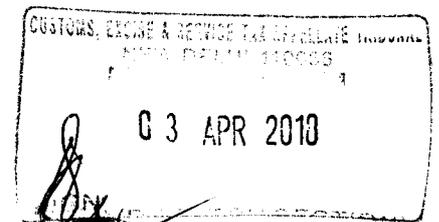
For Compliance to:

- 1. SPS to the Hon'ble President**
- 2. PA to the Registrar →**
- 3. DR (Admin.)**

Copy to: (For Information)

1. Shri S.K. Verma
Assistant Registrar,
CESTAT, E.R. Branch, 169, A.J.C. Bose Road,
Bamboo Villa, 7th Floor, Kolkata-700014

→ Note: 29, 30, 31st March & 01st April were Holidays.



Dtd.: 28/03/2018

TO
THE CPIO,
CESTAT,
WEST BLOCK No. 2
NEW DELHI

ID No. 13-17/2018

①

Re.: RTI APPLICATION.

Sir,

Please provide following information on urgent basis as it affects the life and liberty of the applicant under right to information Act read with Article 20 of Constitution of India:—

① Date of receipt of my representation dated 15/03/2018 regarding implementation of Mumbai High Court's order read with CAT's order.

② Day to Day for the action taken on my above representation.

③ Copies of Note-sheets and any correspondence on the representation also or any kind of information.

Rs. 10/- has been deposited in cash.

Recd
28/03/18

01 - num
CPI & C
28/3/18
(बहादुर सिंह शर्मा
CASH SECTION)